

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RATTAN SPIRIT PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Rattan Spirit Private Limited
2.	Date of incorporation of corporate debtor	13/05/2016
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999HR2016PTC064071
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No. 2286, Sector-9, Faridabad, Haryana, 121006
6.	Insolvency commencement date in respect of corporate debtor	09/05/2025 (Order received on 16.05.2025)
7.	Estimated date of closure of insolvency resolution process	04/11/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prashant Gupta Registration No. - IBBI/IPA-001/IP-P-02471/2021-2022/13868
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: House No. 104 Sector-25 Panchkula, 134116, Haryana Email: <a href="mailto:pgupta.rp@gmail.com">pgupta.rp@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Plot No. D-190, 3rd Floor, Sector-74, Industrial Area, Phase-8B, SAS Nagar, Mohali-160071, Punjab Email: <a href="mailto:irprattanspirit@gmail.com">irprattanspirit@gmail.com</a>
11.	Last date for submission of claims	30/05/2025 (14 days from the date of receipt of CIRP admission order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, Court-II has ordered the commencement of a corporate insolvency resolution process of the Rattan Spirit Private Limited on 09.05.2025. **(Order received on 16.05.2025)**

The creditors of Rattan Spirit Private Limited are hereby called upon to submit their claims with proof on or before 30.05.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Prashant Gupta  
IBBI/PA-001/IP-P-02471/2021-2022/13868  
AFA valid up to 31.12.2025  
Interim Resolution Professional  
For Rattan Spirit Private Limited  
Email: [irprattanspirit@gmail.com](mailto:irprattanspirit@gmail.com)

Date: 17.05.2025  
Place: Mohali

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> House No. 104 Sector-25 Panchkula-1341 16, Haryana Email: pgupta.rp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> Plot No. D-190, 3rd Floor, Sector-74, Industrial Area, Phase-8B, SAS Nagar, Mohali-160071, Punjab Email: irprattanspirit@gmail.com
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Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

**Prashant Gupta**

IBBI/IPA-001/IP-P-02471/2021-2022/13868

AFA valid up to 31.12.2025

Interim Resolution Professional

For Rattan Spirit Private Limited

Email: irprattanspirit@gmail.com

Date: 17.05.2025

Place: Mohali

**प्रपत्र-क**  
**सार्वजनिक घोषणा**

( भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए शोधन अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)  
**रतन स्पिरिट प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ**

**संबंधित विवरण**

1.	कार्पोरेट ऋणी का नाम	रतन स्पिरिट प्राइवेट लिमिटेड
2.	कार्पोरेट ऋणी के समावेश की तिथि	13/05/2016
3.	प्राधिकारी जिसके अंतर्गत कार्पोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी, दिल्ली
4.	कार्पोरेट पहचान नंबर/ कार्पोरेट ऋणी का सीमित देयता पहचान नंबर	U74999HR2016PTC064071
5.	कार्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	मकान संख्या 2286, सेक्टर-9, फरीदाबाद, हरियाणा- 121006
6.	कार्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	09/05/2025 (16.05.2025 को आदेश प्राप्त हुआ)
7.	दिवालिया प्रस्ताव प्रक्रिया समापन की अनुमानित तिथि	04/11/2025
8.	अंतरिम प्रस्ताव पेशेवर के रूप में के कार्यरत दिवालियापन पेशेवर का नाम व पंजीकरण नंबर	प्रशांत गुप्ता पंजीकरण नं. IBBI/IPA-001/IP-P-02471/2021-2022/13868
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	पंजीकृत पता: मकान नंबर 104 सेक्टर-25 पंचकूला-134116, हरियाणा ईमेल: pgupta.rp@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली ईमेल तथा पता	पत्राचार पता: प्लॉट नंबर डी-190, तृतीय तल, सेक्टर-74, औद्योगिक क्षेत्र, फेज-8बी, एसएस नगर, मोहाली-160071, पंजाब ईमेल: irprattanspirit@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	30/05/2025 (सीआईआरपी प्रवेश आदेश की प्राप्ति की तारीख से 14 दिन)
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन लेनदार की श्रेणी, यदि कोई है	लागू नहीं
13.	श्रेणी में लेनदार के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवालियापन पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> लागू नहीं

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, चंडीगढ़ बेंच, कोर्ट-11 ने 09.05.2025 (16.05.2025 को आदेश प्राप्त हुआ) को रतन स्पिरिट प्राइवेट लिमिटेड की कारपोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

रतन स्पिरिट प्राइवेट लिमिटेड के लेनदारों को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 30.05.2025 या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है। वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि नंबर 12 के अंतर्गत सूचीबद्ध अनुसार श्रेणी से संबंधित वित्तीय लेनदारों को फार्म सीए में श्रेणी (निर्दिष्ट श्रेणी) के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध 3 दिवालियापन पेशेवरों से प्राधिकृत प्रतिनिधि की वरीयता को दर्शाना होगा-लागू नहीं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

ह/- प्रशांत गुप्ता

IBBI/IPA-001/IP-P-02471/2021-2022/13868

एएफए 31.12.2025 तक वैध है

अंतरिम प्रस्ताव पेशेवर

कृते रतन स्पिरिट प्राइवेट लिमिटेड

मेल आईडी: [irprattanspirit@gmail.com](mailto:irprattanspirit@gmail.com)

तिथि: 17.05.2025

स्थान: मोहाली

**GOVERNMENT OF TAMIL NADU  
RURAL DEVELOPMENT AND PANCHAYAT  
RAJ DEPARTMENT  
Viluppuram District  
Notice Inviting Tender**

**Tender for Supply of Steel Rods under Various Housing Scheme for the year 2025-26**

- For full details, visit [www.tntenders.gov.in](http://www.tntenders.gov.in)
- e-Bids are invited by the Additional Collector(Dev.), DRDA, Viluppuram District for the Supply of Steel Rods under Various Scheme under Two Cover System.
- The bid documents can also be downloaded free of cost in the website [www.tntenders.gov.in](http://www.tntenders.gov.in) from **17.05.2025 to 02.06.2025**
- Common date and time for downloading of Bid document, submission and opening:

1. Downloading of Tender Documents from [www.tntenders.gov.in](http://www.tntenders.gov.in) : **17.05.2025 to 02.06.2025**

2. Last Date and Time for downloading and submission of e-Bid Documents : **02.06.2025 upto 3.00 PM**

3. Date and Time of online opening of e-Bid Documents : **02.06.2025, 4.00 PM onwards**

**Additional Collector (Dev.),  
DRDA, Viluppuram**

DIPR/ 2344 /TENDER/2025

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Interim Resolution Professional  
For Rattan Spirit Private Limited  
Email: irprattanspirit@gmail.com

Date: 17.05.2025  
Place: Mohali

**DHRUVA CAPITAL SERVICES LIMITED**  
CIN: L67120RJ1994PLC008593  
Regd. Office: 003-A, CIRCLEVIEW, APARTMENT-169, FATEHPURIA, NEAR SUKHADIA CIRCLE, UDAIPUR, Rajasthan - 313001  
Email: [dhruvacapital@gmail.com](mailto:dhruvacapital@gmail.com), Website: <https://dhruvacapital.com>

**EXTRACT OF STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025**  
(Rs in lakhs except EPS)

Sr. No.	Particulars	Quarter ended	Quarter ended	Year ended	Year ended	Quarter ended
		31-Mar-2025 (Audited)	31-12-2024 (unaudited)	31-Mar-2025 (Audited)	31-Mar-2024 (Audited)	31-Mar-2024 (Audited)
1	Total income from operations (net)	49.07	61.55	238.66	551.71	111.85
2	Net Profit/(Loss) for the quarter/year (before Tax, Exceptional and/or Extraordinary items)	41.63	10.86	170.38	443.43	103.03
3	Net Profit/(Loss) for the quarter/year before tax (after Exceptional and/or Extraordinary items)	41.63	10.86	170.38	443.43	103.03
4	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(210.59)	8.15	(110.84)	425.67	85.38
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(210.59)	8.15	(110.84)	425.67	85.38
6	Equity Share Capital	406.17	406.17	406.17	406.17	406.17
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	695.17	-	-	809.95	-
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -					
	Basic:	(5.19)	0.20	(2.73)	10.46	2.10
	Diluted:	(5.19)	0.20	(2.73)	10.46	2.10

Notes:  
a) The above is an extract of the detailed format of Quarterly and yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and yearly Financial Results are available on the websites of the Stock Exchange(s) and the listed entity <https://dhruvacapital.com>  
b) Ind AS compliant Financial results for the quarter and year ended March 31, 2025 were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meetings held on May 16, 2025.

Dhruva Capital Services Limited  
Sd/-  
Shreeram Bagla  
Wholetime Director  
DIN: 01895499

Place: Udaipur  
Date: 16-May-25

**SG MART LIMITED**  
CIN: L46102DL1985PLC426661  
Registered Office: H. No. 37, Ground Floor, Hargovind Enclave, Vikas Marg, Delhi-110092  
Corporate Office: A-127, Sector-136, Noida, Gautam Buddha Nagar, Uttar Pradesh-201305  
Email: [compliance@sgmart.co.in](mailto:compliance@sgmart.co.in) Website: [www.sgmart.co.in](http://www.sgmart.co.in) Tel: 011-44457164

**EXTRACT OF STATEMENT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025**  
(₹ in Crs. except earning per share data)


S. No.	Particulars	Quarter ended		Year ended	
		31.03.2025 (Unaudited)	31.03.2024 (Unaudited)	31.03.2025 (Audited)	31.03.2024 (Audited)
1	Total Income from Operations	1,595.03	1,277.54	5,856.17	2,682.90
2	EBIDTA	56.87	52.66	183.29	93.45
3	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	42.09	44.48	137.32	81.31
4	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	42.09	44.48	137.32	81.31
5	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	33.14	33.55	103.43	60.94
6	Total Comprehensive Income for the period	32.82	33.55	104.12	60.94
7	Equity Share Capital	11.24	11.15	11.24	11.15
8	Other Equity	-	-	1,196.91	1,075.84
9	Earnings Per Share (face value of ₹ 1 each not annualised for quarterly figures)				
	Basic:	2.95	3.01	9.23	8.19
	Diluted:	2.87	2.81	8.82	7.46

Notes:  
1. Brief of Audited Standalone Financial Results for the quarter and year ended March 31, 2025: (₹ in Crs.)

Particulars	Quarter ended		Year ended	
	31.03.2025 (Unaudited)	31.03.2024 (Unaudited)	31.03.2025 (Audited)	31.03.2024 (Audited)
Income from Operations	1,350.22	1,277.54	5,511.59	2,682.90
Profit Before Tax	30.03	44.58	126.59	81.41
Profit After Tax	22.28	33.65	93.90	61.04

2. The above is an extract of the detailed format of Audited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited Financial Results are available on the websites of the Stock Exchange ([www.bseindia.com](http://www.bseindia.com)) and on the Company's website "[www.sgmart.co.in](http://www.sgmart.co.in)".

The same can be accessed by scanning the QR Code provided below:



For SG Mart Limited  
Sd/-  
Shiv Kumar Bansal  
Whole Time Director


Place: Noida  
Date: 16 May, 2025

**Texmaco INFRASTRUCTURE & HOLDINGS LIMITED**  
CIN : L70101WB1939PLC009800  
Regd. Office : Belgharia, Kolkata -700 056  
Phone : +91-33-2569 1500, Fax : +91-33-2541 2448, Website : [www.texinfra.in](http://www.texinfra.in)

**EXTRACT OF AUDITED FINANCIAL RESULTS FOR QUARTER AND YEAR ENDED 31<sup>ST</sup> MARCH, 2025**  
₹ in Lakhs

Sr. No.	PARTICULARS	STANDALONE					CONSOLIDATED				
		Quarter ended		Year ended		Quarter ended		Year ended			
		31-Mar-2025 (Audited)	31-Dec-2024 (Unaudited)	31-Mar-2024 (Audited)	31-Mar-2025 (Audited)	31-Mar-2024 (Audited)	31-Mar-2025 (Audited)	31-Dec-2024 (Unaudited)	31-Mar-2024 (Audited)	31-Mar-2025 (Audited)	
1	Total Income from Operations	705.20	455.02	368.01	2,552.36	1,937.89	954.26	615.11	539.85	3,302.80	2,586.65
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	13.73	102.94	(64.91)	436.57	277.48	97.69	101.26	(71.34)	504.85	262.77
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	13.73	102.94	(64.91)	436.57	277.48	97.69	101.26	(71.34)	504.85	262.77
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	9.84	(1,149.97)	42.37	(855.70)	356.99	68.16	(1,155.16)	107.15	(822.64)	396.10
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(34,452.92)	(12,082.85)	(200.67)	(15,716.19)	84,684.85	(34,322.96)	(12,062.51)	11.08	(15,545.85)	84,876.55
6	Equity Share Capital	1,274.28	1,274.28	1,274.28	1,274.28	1,274.28	1,274.28	1,274.28	1,274.28	1,274.28	1,274.28
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	1,31,488.31	1,47,395.64	-	-	-	1,31,262.12	1,47,024.80
8	Earnings Per Share (of Re. 1/- each) (for continuing and discontinued operations) -										
	Basic	0.01	(0.90)	0.03	(0.67)	0.28	0.11	(0.89)	0.20	(0.57)	0.42
	Diluted	0.01	(0.90)	0.03	(0.67)	0.28	0.11	(0.89)	0.20	(0.57)	0.42

Notes:  
The above is an extract of the detailed format of the Audited Financial Results for the year ended 31-MARCH-2025 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The said Results have been reviewed by the Audit Committee at their meeting held on 16<sup>th</sup> May 2025 and approved by the Board of Directors at their Meeting held on 16<sup>th</sup> May 2025. The full format of the Quarterly/year ended Financial Results are available on the websites of the Stock Exchange(s) i.e. [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com) and on the Company's website [www.texinfra.in](http://www.texinfra.in)



Sd/-  
**P.C. Kejriwal**  
Director  
DIN : 00964460

Place : Kolkata  
Dated : 16<sup>th</sup> May, 2025

**Summons For Publication, Summons for Settlement of Issues (O.S.r.1.5.)**  
Before the Commercial Court at Kasna, Court N-2, ORIGINAL SUIT No. 16/2024

Canara Bank Through its Authorized Representative Mr. Lok Chand - Ph. 7428092470, Email: [cb1149@canarabank.com](mailto:cb1149@canarabank.com), Having its Registered Office at: 112, J C Road, Bengaluru - 560002, Branch Office At: 39-39, Addl. Sihani Gate Scheme, 1st Floor, Opp. Nainital Bank, Sona Trade Centre Building, Maliwada Chowk Ghaziabad, U.P. 201001.

VERSUS  
Sh. Mahesh Chand Soni S/o Sh. Trilok Chand Soni, At: House No. C-1181, Nandgram, District Ghaziabad - 201003, Phone: 7838613070, Email: [sonimahesh683@gmail.com](mailto:sonimahesh683@gmail.com), Also At: Sh. Mahesh Chand Soni S/o Sh. Trilok Chand Soni, Mis Ma Vaishno Jewellers C-898 Nandgram Ghaziabad-201003, Phone: 7838613070, Email: [sonimahesh683@gmail.com](mailto:sonimahesh683@gmail.com), Also At: Sh. Mahesh Chand Soni S/o Sh. Trilok Chand Soni, AF-07 First Floor Plot No C-151 Shalimar Garden Extension 11, Village Pasonda Pargana Loni Tehsil & District Ghaziabad-201005, Phone: 7838613070, Email: [sonimahesh683@gmail.com](mailto:sonimahesh683@gmail.com), Also At: Sh. Mahesh Chand Soni S/o Sh. Trilok Chand Soni, House No A-125 Sector 23 Sanjay Nagar, District Ghaziabad-201002, Phone: 7838613070, Email: [sonimahesh683@gmail.com](mailto:sonimahesh683@gmail.com).

Judgment Debtor  
Whereas, Canara Bank instituted a suit against you for recovery of Money. You are hereby summoned to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to the suit, or who shall be accompanied by some person able to answer all such questions, on the 06.08.2025, at 10 O'clock in the Court, to answer the claim; and further you are hereby directed to file on that day a written statement of your defense and to produce on the said day all documents in your possession or power upon which you base your defense or claim for set-off or counter-claim, and where you rely on any other document whether in your possession or power or not, as evidence in support of your defense or claim for set-off or counter-claim, you shall enter such documents in a list to be annexed to the written statement.

Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence. Given under my hand and the seal of the Court, this day of 07/05/2025.


Munsifm / Reader

**बामर लॉरी एण्ड कं. लिमिटेड**  **Balmer Lawrie & Co. Ltd.**  
(भारत सरकार का एक उद्यम) **(A Government of India Enterprise)**

(A Mini Ratna - IPSE)  
Regd. Office : 21, Netaji Subhas Road, Kolkata - 700001, Tel. No. - (033) 22225313  
email - [bhavsar.k@balmerlawrie.com](mailto:bhavsar.k@balmerlawrie.com), Website - [www.balmerlawrie.com](http://www.balmerlawrie.com)  
CIN : L15492WB1924GOI004835

**Extracts of Audited Financial Results for the Quarter and Year ended on March 31, 2025**  
(₹ in Lakhs)

Sl. No.	Particulars	STANDALONE					CONSOLIDATED				
		Quarter Ending	Preceding Quarter Ending	Corresponding 3 months Ending	Year to date Figures for the Current year Ending	Year to date Figures for the Previous year Ending	Quarter Ending	Preceding Quarter Ending	Corresponding 3 months Ending	Year to date Figures for the Current year Ending	Year to date Figures for the Previous year Ending
		March 31, 2025 (Unaudited)	December 31, 2024 (Unaudited)	March 31, 2024 (Unaudited)	March 31, 2025 (Audited)	March 31, 2024 (Audited)	March 31, 2025 (Unaudited)	December 31, 2024 (Unaudited)	March 31, 2024 (Unaudited)	March 31, 2025 (Audited)	March 31, 2024 (Audited)
1	Total Income from Operations	65,091.61	63,443.06	61,670.54	2,57,762.84	2,40,416.53	62,579.54	63,903.70	59,439.16	2,56,566.26	2,39,025.93
2	Net Profit/(Loss) for the period (before Tax, Exceptional and Extraordinary items)	11,278.05	7,459.88	7,819.91	31,378.99	27,865.34	9,002.64	6,794.17	8,792.41	27,580.81	27,448.94
3	Net Profit/(Loss) for the period before Tax (after Exceptional and Extraordinary items)	11,278.05	7,459.88	7,819.91	31,378.99	27,865.34	9,002.64	6,794.17	8,792.41	27,580.81	27,448.94
4	Net Profit/(Loss) for the period after Tax (after Exceptional and Extraordinary items)	8,152.94	5,479.84	5,135.54	23,279.91	20,347.17	5,877.53	4,814.13	6,108.04	19,481.73	19,930.77
5	Total Comprehensive Income / (Loss) for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	9,481.51	5,479.84	4,710.97	24,608.48	19,922.60	8,605.74	6,175.69	6,898.16	27,184.73	23,127.66
6	Equity Share Capital	17,100.38	17,100.38	17,100.38	17,100.38	17,100.38	17,100.38	17,100.38	17,100.38	17,100.38	17,100.38
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year					1,25,621.43					1,62,287.52
8	Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations) (In ₹) (not annualised)										
1.	Basic:	4.76	3.20	3.00	13.61	11.90	4.39	3.77	4.32	15.55	14.02
2.	Diluted:	4.76	3.20	3.00	13.61	11.90	4.39	3.77	4.32	15.55	14.02

Notes:-  
1) The standalone and consolidated audited financial results for the quarter & year ended March 31, 2025 are as per the notified Indian Accounting Standards under the Companies (Indian Accounting Standards) Rules, 2015 as amended. The above results including Report on Operating Segment have been reviewed by the Audit Committee at their meeting held on May 15, 2025 and subsequently approved by the Board of Directors at their meeting held on May 15, 2025.  
2) Previous period / year's figures have been regrouped / rearranged / reclassified wherever necessary.  
3) Figures of the last quarter are the balancing figures between the audited figures for the full financial year and the published year to date reviewed figures upto the third quarter of the financial year.  
4) The above is an extract of the detailed format of the Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the websites of the Stock Exchange(s) at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) and the Company at: [http://www.balmerlawrie.com/storage/financial-reports/2/2024-2025/Reg3033AuditedFinancialResults\\_1747335541.pdf](http://www.balmerlawrie.com/storage/financial-reports/2/2024-2025/Reg3033AuditedFinancialResults_1747335541.pdf). Further, the Results can also be accessed by scanning the undernote Quick Response Code: 

Now results can be viewed through QR code  
On behalf of Board of Directors  
(Saurav Dutta)  
Director (Finance) and CFO  
DIN: 10042140

Place: Kolkata  
Date : May 15, 2025

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**नागरिक प्रक्रिया संहिता, 1908 के आदेश V नियम 20 के साथ पठित एनसीएलटी नियम, 2016 के नियम 38 के तहत प्रतिस्थापित सेवा के माध्यम से नोटिस**

**माननीय नेशनल कम्पनी लॉ ट्रिब्यूनल, नई दिल्ली बेंच - II के समक्ष**

**सी.पी. (आईबी) -357/एनडी/2024 में**

**आई. ए. नं. 2025 का 1264**

**यूको बैंक बनाम राज कुमार**

प्रति,  
श्री राज कुमार पता: फ्लैट नंबर 184, तृतीय तल, रिहायशी अपार्टमेंट पॉकेट-7, सेक्टर-12, द्वारका, नई दिल्ली-110075

जबकि यूको बैंक बनाम श्री राज कुमार के मामले में श्री अनुराग निम्ब, प्रस्ताव पेश करने के आदेशों, 2016 की धारा 106 के तहत आदेश संख्या 1264/2025 के तहत एक आवेदन दायर किया था। जबकि, माननीय एनसीएलटी, नई दिल्ली, बेंच-II ने आरपी को व्यक्तिगत गारंटर को नोटिस जारी करने का निर्देश दिया। इसके अलावा, दिनांक 21.04.2025 के आदेश के तहत, माननीय एनसीएलटी, नई दिल्ली, बेंच-II ने नीचे हस्ताक्षरकर्ता को प्रतिस्थापित सेवा के माध्यम से अधिप्राप्तों को सेवा प्रदान करने का निर्देश दिया। ध्यान दें कि उपरोक्त शीर्षक वाले मामले को अब माननीय नेशनल कम्पनी लॉ ट्रिब्यूनल, नई दिल्ली, बेंच - II के समक्ष 23.05.2025 को सुनवाई किया जाएगा। आप सभी या तो व्यक्तिगत रूप से या अपने अधिकृत प्रतिनिधि के माध्यम से उपस्थित हो सकते हैं। ध्यान दें कि जलियत दिन पर आपकी उपस्थिति में चूक होने पर, आवेदक को आपकी अनुपस्थिति में सुन और निर्धारित किया जाएगा।

हस्ता/- अनुराग निम्ब,  
श्री राज कुमार (व्यक्तिगत गारंटर) के मामले में

**पंजीकरण संख्या: IBBI/IPA-001/IP-P00870/2017-18/11468**

पता: 204, सागर प्लाजा, प्लॉट नंबर 19, डिस्ट्रिक्ट सेंटर, लक्ष्मी नगर, नई दिल्ली-110029

दिनांक: 17.05.2025 मोबाइल नंबर- 09810382513

स्थान: नई दिल्ली ईमेल: rppg.raj@gmail.com, anurag@canirbhaya.com

**PNB Housing** पंजी. ऑफ. 9 वी मॉडल, अंतरिक्ष भवन, 22 के.जी. मार्ग, नई दिल्ली-110001. फोन : 011-23357171, 23357172, 23705414

वेबसाइट: www.pnbhousing.com. कार्यालय पता: प्रथम तल सी-5ए, नैनीताल रोड, रुद्रपुर, जिला घु.एच. नगर, उत्तराखण्ड

**कबो संबंधी सूचना (नियम ८(१) एवं परिशिष्ट-अ के अनुसार उचित संज्ञा के लिए)**

जबकि नीचे हस्ताक्षरकर्ता, विविध अर्थों के प्रतिभूतिकार और पुनर्निर्माण के तहत पीएनबी हाउसिंग प्राइवेट लिमिटेड के प्राधिकृत अधिकारी होने के नाते और प्रतिभूति हित अधिनियम, २००२ के प्रवर्तन के नियम ८(१) के अध्यात्म में और प्रतिभूति हित (प्रवर्तन) नियम २००२ के नियम ३ के साथ पठित धारा १३(२) के तहत प्रदत्त शर्तियों का प्रयोग करते हुए, प्रत्येक खाते के समाने उद्धिखित तरीके को मांग नोटिस जारी करते हैं, जिसमें संबंधित उधारकर्ता/ओ नोटिस की तारीख/उत्त नोटिस की प्राप्ति की तारीख से ६० दिनों के भीतर प्रत्येक खाते के समाने उद्धिखित राशि चुकाने के लिए कहा जाता है। उधारकर्ता/अधारकर्ताओं द्वारा राशि वापस करने में असफल रहने के कारण, उधारकर्ता/अधारकर्ताओं तथा आम जनता को सूचित किया जाता है कि नीचे हस्ताक्षरकर्ता ने उक्त अधिनियम की धारा १३(२) के अंतर्गत उक्त प्रदत्त शर्तियों का प्रयोग करते हुए, प्रत्येक खाते के समाने उद्धिखित तरीके को उक्त नियमों के नियम ८ के साथ नीचे वर्णित संज्ञा/संज्ञाओं पर कब्जा कर लिया है। विशेष रूप से उधारकर्ता/ओ और आम जनता को एतद्वारा चेतावनी दी जाती है कि वे संज्ञा/संज्ञाओं के साथ कोई भी लेन-देन न करें और संज्ञा/संज्ञाओं के साथ कोई भी लेन-देन कर सकते हैं अंतर्गत राशि और उक्त धन खाते के लिए पीएनबी हाउसिंग प्राइवेट लिमिटेड के प्रभार के अंतर्गत होगा उधारकर्ताओं का धन कुलित परिस्थितियों को न्यूनाने के लिए उपलब्ध सम्यक के संयम अधिनियम की धारा १३ के अध्यात्म (८) के प्राधान्यों की ओर आकर्षित किया जाता है।

अधन खाता संख्या (ओ)	उधारकर्ता/सह-उधारकर्ता/गारंटर/कानूनी वारिस का नाम	मांग नोटिस की तिथि	मांग सूचना में आज की तिथि तक राशि	कबो लेने की तिथि/कबो का प्रकार	निगरी रकमी गई संज्ञा का विवरण
एचआर/आरआर/सी/1123/1179214 एवं एचएचएल/आरआर/सी/0124/1204352 <td>श्रीमती आकांशा वासन (उधारकर्ता) और श्री विक्रम वासन (सह-उधारकर्ता) <td>13.02.2025 <td>₹ 16,84,650.33 (सोने का हार) और ₹ 2,60,149.59 (सोने की चेन) और ₹ 2,60,149.59 (सोने की चेन) <td>13.02.2025 (सांकेतिक) <td>आवासीय का वह सभी भाग और लॉन्ग, कारन नंबर 130/2/1 निगर, प्लॉट नंबर 211, अक्षय मंडल, रुद्रपुर, उत्तराखण्ड - 263153 </td></td></td></td></td>	श्रीमती आकांशा वासन (उधारकर्ता) और श्री विक्रम वासन (सह-उधारकर्ता) <td>13.02.2025 <td>₹ 16,84,650.33 (सोने का हार) और ₹ 2,60,149.59 (सोने की चेन) और ₹ 2,60,149.59 (सोने की चेन) <td>13.02.2025 (सांकेतिक) <td>आवासीय का वह सभी भाग और लॉन्ग, कारन नंबर 130/2/1 निगर, प्लॉट नंबर 211, अक्षय मंडल, रुद्रपुर, उत्तराखण्ड - 263153 </td></td></td></td>	13.02.2025 <td>₹ 16,84,650.33 (सोने का हार) और ₹ 2,60,149.59 (सोने की चेन) और ₹ 2,60,149.59 (सोने की चेन) <td>13.02.2025 (सांकेतिक) <td>आवासीय का वह सभी भाग और लॉन्ग, कारन नंबर 130/2/1 निगर, प्लॉट नंबर 211, अक्षय मंडल, रुद्रपुर, उत्तराखण्ड - 263153 </td></td></td>	₹ 16,84,650.33 (सोने का हार) और ₹ 2,60,149.59 (सोने की चेन) और ₹ 2,60,149.59 (सोने की चेन) <td>13.02.2025 (सांकेतिक) <td>आवासीय का वह सभी भाग और लॉन्ग, कारन नंबर 130/2/1 निगर, प्लॉट नंबर 211, अक्षय मंडल, रुद्रपुर, उत्तराखण्ड - 263153 </td></td>	13.02.2025 (सांकेतिक) <td>आवासीय का वह सभी भाग और लॉन्ग, कारन नंबर 130/2/1 निगर, प्लॉट नंबर 211, अक्षय मंडल, रुद्रपुर, उत्तराखण्ड - 263153 </td>	आवासीय का वह सभी भाग और लॉन्ग, कारन नंबर 130/2/1 निगर, प्लॉट नंबर 211, अक्षय मंडल, रुद्रपुर, उत्तराखण्ड - 263153

स्थान: रुद्रपुर, दिनांक: 17.05.2025 एसीआई-प्राधिकृत अधिकारी, पीएनबी हाउसिंग प्राइवेट लिमिटेड

**PNB Housing** पंजी. ऑफ. 9 वी मॉडल, अंतरिक्ष भवन, 22 के.जी. मार्ग, नई दिल्ली-110001. फोन : 011-23357171, 23357172, 23705414

वेबसाइट: www.pnbhousing.com. कार्यालय पता: प्लॉट संख्या ४ और ४-ए, खसरा संख्या ५२ एम से संबंधित, निकट कबीरसिंहनगर दार आबादी महावीर नगर दिंडी रोड, जिला सहारनपुर, उत्तर प्रदेश

**कबो संबंधी सूचना (नियम ८(१) एवं परिशिष्ट-अ के अनुसार उचित संज्ञा के लिए)**

जबकि नीचे हस्ताक्षरकर्ता, विविध अर्थों के प्रतिभूतिकार और पुनर्निर्माण के तहत पीएनबी हाउसिंग प्राइवेट लिमिटेड के प्राधिकृत अधिकारी होने के नाते और प्रतिभूति हित अधिनियम, २००२ के प्रवर्तन के नियम ८(१) के अध्यात्म में और प्रतिभूति हित (प्रवर्तन) नियम २००२ के नियम ३ के साथ पठित धारा १३(२) के तहत प्रदत्त शर्तियों का प्रयोग करते हुए, प्रत्येक खाते के समाने उद्धिखित तरीके को मांग नोटिस जारी करते हैं, जिसमें संबंधित उधारकर्ता/ओ नोटिस की तारीख/उत्त नोटिस की प्राप्ति की तारीख से ६० दिनों के भीतर प्रत्येक खाते के समाने उद्धिखित राशि चुकाने के लिए कहा जाता है। उधारकर्ता/अधारकर्ताओं द्वारा राशि वापस करने में असफल रहने के कारण, उधारकर्ता/अधारकर्ताओं तथा आम जनता को सूचित किया जाता है कि नीचे हस्ताक्षरकर्ता ने उक्त अधिनियम की धारा १३(२) के अंतर्गत उक्त प्रदत्त शर्तियों का प्रयोग करते हुए, प्रत्येक खाते के समाने उद्धिखित तरीके को उक्त नियमों के नियम ८ के साथ नीचे वर्णित संज्ञा/संज्ञाओं पर कब्जा कर लिया है। विशेष रूप से उधारकर्ता/ओ और आम जनता को एतद्वारा चेतावनी दी जाती है कि वे संज्ञा/संज्ञाओं के साथ कोई भी लेन-देन न करें और संज्ञा/संज्ञाओं के साथ कोई भी लेन-देन कर सकते हैं अंतर्गत राशि और उक्त धन खाते के लिए पीएनबी हाउसिंग प्राइवेट लिमिटेड के प्रभार के अंतर्गत होगा उधारकर्ताओं का धन कुलित परिस्थितियों को न्यूनाने के लिए उपलब्ध सम्यक के संयम अधिनियम की धारा १३ के अध्यात्म (८) के प्राधान्यों की ओर आकर्षित किया जाता है।

अधन खाता संख्या (ओ)	उधारकर्ता/सह-उधारकर्ता/गारंटर/कानूनी वारिस का नाम	मांग नोटिस की तिथि	मांग सूचना में आज की तिथि तक राशि	कबो लेने की तिथि/कबो का प्रकार	निगरी रकमी गई संज्ञा का विवरण
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स्थान: सहारनपुर, दिनांक: 17.05.2025 एसीआई-प्राधिकृत अधिकारी, पीएनबी हाउसिंग प्राइवेट लिमिटेड

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES, NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.**

**Initial public offer of equity shares on the main board of the BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") (NSE and together with BSE, the "Stock Exchanges") in compliance with Chapter II of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations").**



# BORANA BORANA WEAVES LIMITED

Our Company was originally incorporated as 'Borana Weaves Private Limited' as a private limited company under the Companies Act, 2013 pursuant to a certificate of incorporation dated October 28, 2020 issued by the Registrar of Companies, Central Registration Centre. Subsequently, our Company was converted from a private limited company to a public limited company, pursuant to resolution passed by our Board of Directors in their meeting held on July 18, 2024 and a special resolution passed by our Shareholders in the Extra-Ordinary General meeting held on July 20, 2024 and the name of our Company was changed to 'Borana Weaves Limited' and a fresh certificate of incorporation dated September 24, 2024 was issued by the Registrar of Companies, Central Processing Centre. For details of changes in the name and registered office address of our Company, see 'History and Certain Corporate Matters' on page 196 of the Red Herring Prospectus dated May 14, 2025 ("RHP") filed with the RoC.

**Corporate Identity Number: U17299GJ2020PLC117745**

**Registered and Corporate Office:** Plot No. AA/34, B 16/16, Hoiwajala Industrial Estate, SUSML, Sachin, Surat, Gujarat, India - 394230;

**Tel: +91-9898426338; Contact Person:** Seema Luniya, Company Secretary and Compliance Officer. E-mail: info@boranagroup.in; Website: https://www.boranagroup.in/

## OUR PROMOTERS: MANGILAL AMBALAL BORANA, ANKUR MANGILAL BORANA, RAJKUMAR MANGILAL BORANA, DHWANI ANKUR BORANA, MANGILAL AMBALAL BORANA HUF, ANKUR MANGILAL BORANA HUF, RAJKUMAR MANGILAL BORANA HUF AND BORANA FILAMENTS PRIVATE LIMITED

**INITIAL PUBLIC OFFERING OF UP TO 67,08,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF BORANA WEAVES LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF [•] PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO [•] LAKHS ("ISSUE") COMPRISING A FRESH ISSUE OF UP TO 67,08,000 EQUITY SHARES BY OUR COMPANY AGGREGATING UP TO [•] LAKHS ("FRESH ISSUE"). THE ISSUE SHALL CONSTITUTE [•]% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.**

BID/ISSUE PERIOD	ANCHOR INVESTOR BIDDING DATE MONDAY MAY 19, 2025
	<b>BID/ISSUE OPENS ON TUESDAY MAY 20, 2025   BID/ISSUE CLOSES ON THURSDAY MAY 22, 2025*</b>

\* UPI mandate end time and date shall be at 5.00 pm on the Bid/Issue Closing Date.

**FOR RISK TO INVESTORS, REFER TO SECTION TITLED "RISK FACTORS" BEGINNING ON PAGE 40 OF THE RHP**

**NOTICE TO INVESTORS: CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED MAY 14, 2025 ("RHP") ("CORRIGENDUM")**

**With respect to the RHP, potential bidders may please note the following:**

- In the section titled "Objects of the Issue - Issue Related Expenses", the information pertaining to the footnotes below the table in relation to Issue related expenses beginning on page 124 of the RHP, shall stand modified and replaced as follows:
  - Amounts will be finalised and incorporated in the Prospectus on determination of Issue Price.
  - Selling commission payable to the SCSBs on the portion for Retail Individual Investors and Non-Institutional Investors which are directly procured and uploaded by the SCSBs, would be as follows:
 

Portion for Retail Individual Investors*	0.15% of the Amount Allotted (plus applicable taxes)
Portion for Non-Institutional Investors*	0.10% of the Amount Allotted (plus applicable taxes)

 \*Amount Allotted is the product of the number of Equity Shares Allotted and the Issue Price.  
Selling Commission payable to the SCSBs will be determined on the basis of the bidding terminal ID as captured in the Bid book of BSE or NSE. No additional uploading/processing charges shall be payable by our Company to the SCSBs on the Bid cum Applications Forms directly procured by them.
  - Processing fees payable to the SCSBs for capturing Syndicate Member/Sub-syndicate (Broker)/Sub-broker code on the ASBA Form for Non-Institutional Investors and Qualified Institutional Bidders with bids above ₹ 5.00 lakhs would be ₹ 10 plus applicable taxes, per valid application.  
Notwithstanding anything contained above the total processing fee payable under this clause will not exceed ₹ 5.00 lakhs (plus applicable taxes) and in case if the total processing fees exceeds ₹ 5.00 lakhs (plus applicable taxes) then processing fees will be paid on pro-rata basis for portion of (i) Non-Institutional Bidders and (ii) Qualified Institutional Bidders, as applicable.
  - Selling commission of Retail Individual Bidders using the UPI mechanism and Non-Institutional Bidders which are procured by Members of the Syndicate (including their sub-Syndicate Members), RTAs and CDPs or for using 3-in-1 type accounts-linked online trading, demat & bank account provided by some of the Registered Brokers which are members of Syndicate (including their sub-Syndicate Members) would be as follows:
 

Portion for RIBs*	0.15% of the Amount Allotted (plus applicable taxes)
Portion for Non-Institutional Bidders*	0.10% of the Amount Allotted (plus applicable taxes)

 \*Amount Allotted is the product of the number of Equity Shares Allotted and the Issue Price.  
The Selling commission payable to the Syndicate / sub-Syndicate Members will be determined:
    - For Retail Individual Bidders and Non-Institutional Bidders, on the basis of the application form number / series, provided that the application is also bid by the respective Syndicate / sub-Syndicate Member. For clarification, if a Syndicate ASBA application on the application form number / series of a Syndicate / sub-Syndicate Member, is bid by an SCSB, the Selling Commission will be payable to the SCSB and not the Syndicate / sub-Syndicate Member.
    - For Non-Institutional Bidders (above ₹ 5.00 lakhs), Syndicate ASBA Form bearing SM Code & Sub-Syndicate Code of the application form submitted to SCSBs for Blocking of the Fund and uploading on the Exchanges platform by SCSBs. For clarification, if a Syndicate ASBA application on the application form number / series of a Syndicate / sub-Syndicate Member, is bid by an SCSB, the Selling Commission will be payable to the Syndicate / sub-Syndicate members and not the SCSB.
 The payment of selling commission payable to the sub-brokers / agents of sub-syndicate members are to be handled directly by the respective sub-syndicate member.  
The selling commission and bidding charges payable to Registered Brokers, the RTAs and CDPs will be determined on the basis of the bidding terminal ID as captured in the bid book of BSE or NSE.
- Uploading Charges:
  - payable to Members of the Syndicate (including their sub-Syndicate Members) on the applications made using 3-in-1 accounts would be ₹ 10 plus applicable taxes, per valid application bid by the Syndicate (including their sub-Syndicate members);
  - payable to SCSBs on the QIB Portion and Non-Institutional Bidders (excluding UPI Bids) which are procured by the Syndicate/sub-Syndicate/Registered Broker/RTAs/CDPs and submitted to SCSBs for blocking and uploading would be ₹ 10 per valid application (plus applicable taxes).
 The selling commission and bidding charges payable to Syndicate (including their sub-Syndicate Members) will be determined on the basis of the bidding terminal ID as captured in the Bid Book of BSE or NSE.  
Notwithstanding anything contained above the total uploading charges payable under this clause will not exceed overall maximum cap of ₹ 5.00 lakhs (plus applicable taxes) and in case if the total uploading charges exceeds ₹ 5.00 lakhs (plus applicable taxes) then processing fees will be paid on pro-rata basis for portion of (i) Retail Individual Bidders and (ii) Non-Institutional Bidders, as applicable.
- Selling commission/processing charges payable to the Registered Brokers on the portion for Retail Individual Bidders (up to ₹ 200,000) procured through UPI Mechanism and Non-Institutional Bidders which are directly procured by the Registered Broker and submitted to SCSB for processing, would be as follows:
 

Portion for RIBs*	₹ 10 per valid application (plus applicable taxes)
Portion for Non-Institutional Bidders*	₹ 10 per valid application (plus applicable taxes)

 \* Based on valid applications  
Notwithstanding anything contained above the total Selling commission/ uploading charges payable to the Registered Brokers under this clause will not exceed overall maximum cap of ₹ 5.00 lakhs (plus applicable taxes) and in case if the total Selling commission/ uploading charges exceeds ₹ 5.00 lakhs (plus applicable taxes) then Selling commission/ uploading charges will be paid on pro-rata basis for portion of (i) Retail Individual Bidders and (ii) Non-Institutional Bidders, as applicable.
- Uploading charges/Processing fees for applications made by RIBs (up to ₹ 200,000) and Non-Institutional Bidders (for an amount more than ₹ 200,000 and up to ₹ 500,000) using the UPI Mechanism would be as under:
 

Members of the Syndicate / RTAs / CDPs / Registered Brokers (uploading charges)*	₹ 10 per valid application (plus applicable taxes)
Sponsor Bank / Escrow Bank	HDFC Bank Limited -up to 5.00 lakhs Valid UPI Applications ₹ Nil /per valid application -Above 5.00 lakhs UPI valid applications ₹ 5.50 plus applicable taxes per UPI Valid Application The Sponsor Bank shall be responsible for making payments to the third parties such as remitter bank, NPCI and such other parties as required in connection with the performance of its duties under the SEBI circulars, the Syndicate Agreement and other applicable laws.

 All such commissions and processing fees set out above shall be paid as per the timelines in terms of the Syndicate Agreement and Escrow and Sponsor Bank Agreement.  
\* The total uploading charges/processing fees payable to members of the Syndicate, RTAs, CDPs, Registered Brokers will be subject to a maximum cap of ₹ 5.00 lakhs (plus applicable taxes). In case the total uploading charges/processing fees payable exceeds ₹ 5.00 lakhs, then the amount payable to members of the Syndicate, RTAs, CDPs, Registered Brokers would be proportionately distributed based on the number of valid applications such that the total uploading charges / processing fees payable does not exceed ₹ 5.00 lakhs.  
Notwithstanding anything contained above the total processing /uploading /bidding charges under above clauses payable to Syndicate/ sub-Syndicate members, SCSBs, RTAs, CDPs, Registered Brokers will not exceed ₹ 20.00 lakhs (plus applicable taxes) and in case if the total uploading / bidding charges exceeds ₹ 20.00 lakhs (plus applicable taxes) then uploading charges will be paid on pro-rata basis except the fee payable to respective Sponsor Bank.

**ASBA** Simple, Safe, Smart way of Application!!! \*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**

**UPI** UNIFIED PAYMENTS INTERFACE UPI Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021, CBDT Circular No. 3 of 2023 dated March 28, 2023.

ASBA shall be available by all the investors except Anchor Investors. UPI may be available by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Issue Procedure" on page 348 of the RHP. The process is also available on the website of Association of Investment Brokers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), NSE and together with BSE, can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedPii=yes&ntmlid=35 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedPii=yes&ntmlid=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. HDFC Bank Limited has been appointed as the Sponsor Bank for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For issue related queries, please contact the BRLM on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
<b>BEELINE™</b> Capital Advisors Pvt. Ltd. Beeline Capital Advisors Private Limited B 1311-1314, 13th Floor, Ship Corporate Park, Rajpath Rangoli Road, Thaltej Ahmedabad, Bodakdev, Ahmedabad City, Gujarat, India, 380054 Tel: +91 079 4918 5784; E-mail: mb@beelinemb.com Investor Grievance E-mail: ig@beelinemb.com Website: www.beelinemb.com Contact person: Nikhil Shah; SEBI Registration No.: INM000012917	<b>KFINTECH™</b> KFIN Technologies Limited Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500032, Telangana Tel: 040-6716222/18003094001; E-mail: bwl ipo@kfintech.com Investor grievance E-mail: einward.rs@kfintech.com Website: www.kfintech.com Contact person: M. Murali Krishna; SEBI Registration No: INR000000221	<b>Seema Luniya</b> <b>BORANA WEAVES LIMITED</b> Plot No. AA/34, B 16/16, Hoiwajala Ind. Estate, SUSML, Sachin, Surat, Gujarat, India, 394230 Tel No: +91 9898426338; Email: compliance@boranagroup.in Website: https://www.boranagroup.in/ Bidders are advised to contact the Company Secretary and Compliance Officer and/or the Registrar to the Issue in case of any pre-Issue or post-Issue related grievances such as non-receipt of letters of Allotment, non-receipt of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders, non-receipt of funds by electronic mode, etc. For all issue-related queries and for redressal of complaints, Investors may also write to the BRLM.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

**Place:** Surat, Gujarat  
**Date:** May 16, 2025

**BORANA WEAVES LIMITED** is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated May 14, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLM i.e., Beeline Capital Advisors Private Limited at www.beelinemb.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at https://www.boranagroup.in/. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 40 of the RHP. Potential investors should not rely on the RHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC.

The Equity Shares offered in the Issue have not been, and will not be, registered under the U.S. Securities Act and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering of securities in the United States.

For **BORANA WEAVES LIMITED**  
On behalf of the Board of Directors  
Sd/-  
Mangilal Ambala Borana  
Chairman and Managing Director  
KIRIN ADVISORS

**प्रपत्र-क सार्वजनिक घोषणा**  
(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तिगतों के लिए शोधन अक्षमता समाधान प्रक्रिया) विनियमवली, 2016 के विनियम 6 के अधीन)

**रतन स्पिरिट प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ**

**संबंधित विवरण**

1. कार्पोरेट अर्जी का नाम	रतन स्पिरिट प्राइवेट लिमिटेड
2. कार्पोरेट अर्जी के समावेश की तिथि	13/05/2016
3. प्राधिकारी जिसके अंतर्गत कार्पोरेट व्यक्ति समावेश/पंजीकृत है	आरआरओ, दिल्ली
4. कार्पोरेट पहचान नंबर/कार्पोरेट अर्जी का सीमांक देयता पहचान नंबर	U74999HR2016PTCO064071
5. कार्पोरेट अर्जी के पंजीकृत कार्यालय तथा प्रथम कार्यालय (यदि कोई है) का पता	मकान संख्या 2286, सेक्टर-9, फरीदगढ़, हरियाणा - 121006
6. कार्पोरेट अर्जी के परिशोधन की शुरुआती तिथि	09/05/2025 (16.05.2025 को आदेश प्राप्त हुआ)
7. दिवालिया प्रस्ताव प्रक्रिया समाप्त की अनुमानित तिथि	04/11/2025
8. अंतिम प्रस्ताव पेश करने के रूप में के कार्पोरेट दिवालियापन पेश करने का नाम व पंजीकरण नंबर	प्रधान गुप्ता पंजीकरण नं. IBBI/IPA-001/IP-P-02471/2021-2022/13868
9. अंतिम प्रस्ताव पेश करने का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	पंजीकृत पता: मकान नंबर 104 सेक्टर-25 पंचकुला-134116, हरियाणा ईमेल: ppgupta.ip@gmail.com
10. अंतिम प्रस्ताव पेश करने से पत्राचार के लिए पता की जाने वाली ईमेल तथा पता	पत्राचार पता: प्लॉट नंबर डी-190, तृतीय तल, सेक्टर-74, औद्योगिक क्षेत्र, फेज-8वीं, एएसएफ नगर, मोहाली-160071, पंजाब ईमेल: irpratanspirit@gmail.com
11. दलों को प्रस्तुत करने की अंतिम तिथि	30/05/2025 (सीआईआई प्रवेश आदेश की प्राप्ति की तारीख से 14 दिन)
12. अंतिम प्रस्ताव पेश करने की तिथि	लागू नहीं
13. अंतिम प्रस्ताव पेश करने की तिथि	लागू नहीं
14. (क) संबंधित फर्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	https://tbbi.gov.in/en/home/downloads लागू नहीं

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, संदीप सिंह, कोर्ट-II ने 09.05.2025 (16.05.2025 को आदेश प्राप्त हुआ) को रतन स्पिरिट प्राइवेट लिमिटेड की कार्पोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

रतन स्पिरिट प्राइवेट लिमिटेड के लेनदारों को केवल प्रारंभिक नंबर 10 के अंतर्गत वर्णित पते पर अंतिम प्रस्ताव पेश करने की 30.05.2025 या उस से पूर्व अपने दलों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है। दिवालिया लेनदारों को केवल इलेक्ट्रॉनिक तरीके द्वारा अपने दलों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों अपने दल व्यक्ति, डाक द्वारा या इलेक्ट्रॉनिक तरीके द्वारा प्रस्ताव कर सकते हैं।

प्रारंभिक नंबर 12 के अंतर्गत सूचीबद्ध अनुरोध अर्जी से संबंधित विविध न्यायदलों को फर्म सीएम में अर्जी (निर्दिष्ट अर्जी) के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रारंभिक संख्या 13 के अंतर्गत सूचीबद्ध 3 दिवालियापन पेश करने से प्राधिकृत प्रतिनिधि को परामर्श कर लेना होगा, लागू नहीं।

गलत या भ्रमक प्रमाणों को प्रस्तुत करना उचित का हकदार होगा।

र- प्रधान गुप्ता  
IBBI/IPA-001/IP-P-02471/2021-2022/13868  
फ़ोन: 311.22.25 तक रैड है  
ईमेल: अंतिम प्रस्ताव पेश करने के लिए  
स्थान: मोहाली फ़ोन: रतन स्पिरिट प्राइवेट लिमिटेड  
ईमेल: irpratanspirit@gmail.com

**MARUTI SUZUKI**

**मारुति सुजुकी इंडिया लिमिटेड**

CIN: L34100DL1981PLC011375

पंजी. संख्या: प्लॉट नं. 1, मेरुवा मंडेला रोड, वसंत वार्ड, नई दिल्ली-110079

फ़ोन: +91 (11) 46781000, फ़ैक्स: +91 (11) 46150275

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**अधक सूचना/ई-नोटिंग की सूचना**

सर्वतो को एतद्वारा सूचित किया जाता है कि कंपनी अधिनियम, 2013 ("अधिनियम") की धारा 106, धारा 110 एवं अन्य लागू प्रावधानों, यदि कोई हो, के साथ पठित कंपनी (संयम एवं प्रशासन) नियम, 2014 ("नियम") के नियम 20 एवं नियम 22, संयम-समय पर उक्त एवं लागू कोई सांकेतिक संशोधन, सुधार, विन्यास या पुनः अधिनियमन सहित के अनुसार एवं और कोर्पोरेट कार्य संरक्षण ("एनसीएलटी") द्वारा आम बैठक/सिमेंट ई-नोटिंग के माध्यम से डाक माध्यम की प्रक्रिया के अंतर्गत के लिए संयम-समय पर एनसीएलटी द्वारा जारी किए गए संयम-समय पर कंपनी के माध्यम से दिने पत्र दिशादेशों ("एनसीएलटी निर्देश"), वेबी (सूचीबद्ध कमांडा एवं प्रकटीकरण आवश्यकताएं) विनियम, 2015 ("सूचीबद्ध विनियम"), भारतीय कंपनी संहिता संरक्षण द्वारा जारी किए गए आम बैठक पर 2015 (सूचीबद्ध विनियम-2) ("एनसीएलटी-2") एवं अन्य लागू विनियम एवं निर्देशों, यदि कोई हों, के अनुसार एवं कंपनी ने 16 मई, 2025 को उक्त सभी सूचनाओं को इलेक्ट्रॉनिक विवरण के साथ डाक माध्यम सूचना संख्या 12 मई, 2025 ("सूचना") इलेक्ट्रॉनिक माध्यम से भेजने का कार्य शुरू कर दिया है जिसे ई-नोटिंग एवं डिजिटल प्रक्रिया ("ई-नोटिंग") या केबिन टेकनॉलॉजी लिमिटेड ("केबिन") कंपनी के सॉल्यूशन एवं डिजिटल सॉल्यूट ("एनसीएलटी-2") के साथ सुझाव, 8 मई, 2025 ("केबिन-सॉल्यूटिंग") तक पंजीकृत है।

एनसीएलटी निर्देशों के अनुसार, अधिनियम को इलेक्ट्रॉनिक माध्यम से सूचना भेजकर डाक माध्यम के अंतर्गत के लिए अनुमति दी गई है। उक्त सूचना, डाक माध्यम के साथ सूचना की भौतिक प्रतियां और सूची-सूचक व्यवस्था उत्तर दिशाका द्वार डाक माध्यम के लिए सदस्यों को नहीं भेजा जाएगा।

**सर्वतो को एतद्वारा सूचित किया जाता है कि:**

- विनियमित एवं संबद्ध सूचना (i) (क) श्री सुधीर कुमार कक्कर (ईआईआईएन: 08041054) की निदेशक के रूप में नियुक्ति तथा (ii) श्री पूर्णकान्त विवेकानंद को निदेशक (कार्पोरेट गवर्नर) के रूप में नियुक्ति किया गया (iii) श्री कोटेश कुमार (ईआईआईएन: 11061986) की निदेशक के रूप में नियुक्ति (iv) डाक माध्यम पर ई-नोटिंग के माध्यम से सूचनाओं को कंपनी के सांकेतिक सेवा प्रदाता के रूप में नियुक्ति, जैसा कि सूचना में बताया गया है, केवल इलेक्ट्रॉनिक माध्यम ("नोटिंग ई-नोटिंग") के द्वारा केबिन द्वारा प्रदान किए गए ई-नोटिंग प्लेटफॉर्म के माध्यम से मान्यता करके डाक माध्यम के माध्यम से निष्कासित किया जाता है।
- सिमेंट ई-नोटिंग अर्थात् **सितंबर, 19 मई, 2025 (समय: 8:00 बजे यात्रा.क.)** आरंभ होगी।
- सिमेंट ई-नोटिंग अर्थात् **सितंबर, 17 मई, 2025 (समय: 8:00 बजे यात्रा.क.)** समाप्त होगी। कबिन अर्थात् की समाप्ति के बाद केबिन द्वारा सिमेंट ई-नोटिंग की सुविधा शुरू होगी।
- इस अधिसूचना के दौरान केबिन से सार्वजनिक विवरण नाम केबिन ई-नोटिंग प्रक्रिया, 9 मई, 2025 को वास्तव/सूची के सितंबर या डिजिटल प्रक्रिया द्वारा जारी किये गये लागू/नहीं सत्यापित के सितंबर में दर्ज होगा, केवल वे ही सिमेंट ई-नोटिंग के माध्यम से जाना सके जो के सितंबर के लिए हकदार होंगे।

एतद्वारा सूचना को केबिन केबिन-सॉल्यूटिंग के माध्यम